

ITEM NO.43

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition (Criminal) No.145/2024

KARUNA @ MANOHARAN

Petitioner(s)

VERSUS

UNION TERRITORY OF PUDUCHERRY & ORS.

Respondent(s)

(FOR ADMISSION)

WITH

W.P.(Crl.) No. 190/2024 (X)

(FOR ADMISSION and IA No.88392/2024-INTERIM BAIL and IA
No.88395/2024-EXEMPTION FROM FILING O.T. / CURING THE DEFECTS)

Date : 27-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Petitioner(s) Mr. V Chitambresh, Sr. Adv.
Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.
Ms. G Dhivyasri, Adv.Mr. V.Chitambaresh, Sr. Adv.
Mr. Ch Leela Sarveswar, Adv.
Mr. Raghavendran, Adv.
Mr. Lakshmanan, Adv.
Mr. Ranjith Babu, Adv.
Mr. Jaydeep Chatterjee, Adv.
Mr. K.Mohan, Adv.
Mr. Chand Qureshi, AOR
Mr. Vijay Kumar, Adv.For Respondent(s) Mr. Aravindh S., AOR
Mr. Abbas B, Adv.
Ms. Mahimai Jayam, Adv.UPON hearing the counsel the Court made the following
O R D E ROur attention is invited to order dated 25th January, 2024
passed by this Court in Writ Petition (Crl.) No.348 of 2023 by

which a relief of pre-mature release was granted to the petitioner therein who is the co-accused with the present petitioners.

We, therefore, direct the Sentence Review Board to reconsider the case of the present petitioners in light of the order dated 25th January, 2024 passed in the case of co-accused - Satish. Appropriate decision shall be taken within six weeks from today.

The decision shall be placed on record before the next date of listing i.e. 14th October, 2024.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)